

JOINT COMMITTEE ON OFFICES OF PROFIT

(FIFTH LOK SABHA)

EIGHTH REPORT

(Presented on the 5th March, 1974)



LOK SABHA SECRETARIAT
NEW DELHI

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**PERSONNEL OF THE JOINT COMMITTEE ON OFFICES OF
PROFIT**

(Fifth Lok Sabha)

Lok Sabha

1. Shri S. B. P. Pattabhi Rama Rao—*Chairman*
2. Shri Chandrika Prasad
3. Shri Somnath Chatterjee
4. Shri Jagannathrao Joshi
5. Shri Z. M. Kahandole
6. Shri Pratap Singh
7. Shri Ramji Ram
8. Shri Arjun Sethi
9. Shri Ramavatar Shastri
- *10. Shri Ram Shekhar Prasad Singh

Rajya Sabha

- **11. Shri Vithal Gadgil
12. Shri S. A. Khaja Mohideen
13. Shri Sanda Narayanappa
14. Shri Venigalla Satyanarayana
- **15. Shri Yogendra Sharma.

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri H. G. Paranjpe—*Deputy Secretary.*

*Elected by Lok Sabha on the 6th December, 1973 Vice Shri Dharnidhar Basumatari resigned from the Committee.

**Elected by Rajya Sabha on the 22nd May, 1972, Vice Dr. (Mrs.) Mangladevi Talwar and Shri M. V. Bhadram ceased to be members of the Joint Committee on their retirement from that House.

REPORT OF THE JOINT COMMITTEE

I. INTRODUCTION

1. The Chairman of the Joint Committee on Offices of Profit, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report of the Committee.

2. The Committee held two sittings on the 1st February and 28th February, 1974. Minutes of the sittings form part of the Report and are at Appendix II.

3. The Committee considered 37 Memoranda regarding the composition, character, functions, etc. of the Committees|Boards|Corporations, etc. constituted by the Central Government|State Governments and Union Territories and the emoluments and allowances payable to their members.

4. Detailed information regarding the composition, character functions, etc. of the Committees|Boards|Corporations, etc. and emoluments and allowances payable to their members was furnished by the respective Ministries|Departments of the Central and State Governments and Union Territories on a request made by the Lok Sabha Secretariat.

5. The Committee considered and adopted the Report on the 28th February, 1974.

6. The recommendations of the Committee in respect of the Committees|Boards|Corporations, etc. examined by them are given in the succeeding paragraphs.

II. COMMITTEES|BOARDS|CORPORATIONS, ETC. CONSTITUTED BY CENTRAL AND STATE GOVERNMENTS|UNION TERRITORIES.

Gujarat Khadi and Village Industries Board

7. The Committee note that the Chairman of the Gujarat Khadi and Village Industries Board gets Rs. 1000 per mensem as honorarium and motor car allowance of Rs. 250 per mensem. He is also entitled to get D.A. and T.A. as per Bombay Civil Service Rules. The Committee further note that the non-official members of the Board are entitled to get Rs. 400 per mensem as honorarium and also T.A. and D.A. as per Bombay Civil Service Rules. The honorarium

to which both the Chairman and other non-official members are entitled is thus a payment other than compensatory allowance, as defined in section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959. The Committee also note that the Board exercise executive and financial powers. As such, the Committee recommend that the membership of the Board (including chairmanship) ought not to be exempted from disqualification.

Gujarat Electricity Board

8. The Committee note that the Chairman and other members of the Gujarat Electricity Board are entitled to get Rs. 100 every day for attending the meetings of the Board which exceeds the 'compensatory allowance'. Besides, the Board exercise executive and financial powers. As such, the Committee recommend that the membership of the Board ought not to be exempted from disqualification.

Board of Directors of the Gujarat State Financial Corporation

9. The Committee note that the non-official Directors of the Gujarat State Financial Corporation are entitled to a sitting fee of Rs. 50 for a Board's meeting and a halting allowance of Rs. 25 per day. In addition, they are also entitled to T.A. and D.A. at the rates admissible to Grade I officers of the State Government. The total amount thus admissible to non-official members may exceed the 'compensatory allowance'. The Committee further note that the Board exercise executive and financial powers and are in a position to wield influence. As such, the Committee recommend that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Board of Directors of the Gujarat State Textile Corporation, Ltd.

10. The Committee note that the non-official Directors of the Gujarat State Textile Corporation Ltd. are entitled to a sitting fee of Rs. 50 for attending the Board's meetings. They are also entitled to halting charges at the rate of Rs. 35 per day which exceeds the 'compensatory allowance'. The Committee also note that the Board exercise executive and financial powers and are in a position to wield influence. As such, the Committee recommend that the directorship of the Corporation ought not to be exempted from disqualification.

Gujarat Industrial Development Corporation

11. The Committee note that the non-official members of the Gujarat Industrial Development Corporation are entitled to Rs. 60

as incidental charges for halt, in addition to the actual fare of air-mail journey. The amount thus admissible to them exceeds the 'compensatory allowance'. Also, the Corporation exercises executive and financial powers. As such, the Committee recommend that the membership of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Gujarat Agro-Industries Corporation

12. The Committee note that the payment admissible to non-official directors of the Gujarat Agro-Industries Corporation exceeds the 'compensatory allowance' as they are entitled to get Rs. 100 per day for a Board's meeting. Besides, the Committee had observed earlier *vide* para 14 of their Second Report (Fifth Lok Sabha) that the Board of Directors of Public Undertakings, by and large, enjoyed executive and financial powers and therefore, the directorship of the public undertakings, as a class, should disqualify. The Committee, therefore, recommend that the directorship of the above Corporation (including chairmanship) ought also not to be exempted from disqualification.

Board of Directors of the Kerala Fisheries Corporation Ltd.

13. The Committee note that the chairman of the Board of Directors of the Kerala Fisheries Corporation Ltd., are entitled to an honorarium of Rs. 500 per month. The Committee further note that other non-official directors are entitled to a sitting fee of Rs. 75. The payment admissible to the Chairman and non-official directors thus exceeds the 'compensatory allowance'. Also, the Board of Directors exercise executive and financial powers and are in a position to wield influence. As such, the Committee recommend that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Board of Directors of the Plantation Corporation of Kerala, Ltd.

14. The Committee note that the Chairman of the Plantation Corporation of Kerala is paid Rs. 500 per month as honorarium. The non-official directors are entitled to Rs. 100 as sitting fee. In addition, they are entitled to actual expenses not exceeding Rs. 50 per day in connection with the business of the Corporation. The payment admissible to non-official directors thus exceeds the 'compensatory allowance'. The Committee also note that the Board of Directors exercise executive and financial powers. As such, the Committee recommend that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Kerala State Small Industries Corporation, Ltd.

15. The Committee note that the non-official directors of the Kerala State Small Industries Corporation are entitled to a sitting fee of Rs. 75 for a Board's meeting in addition to T.A. as applicable to the officers in Grade I in the service of the Kerala Government. Additional remuneration can also be paid to anyone or more of the directors for extra or special services rendered by him or them. The payment admissible to the non-official directors, would thus exceed the 'compensatory allowance'. Besides, the Board of Directors exercise executive and financial powers. As such, the Committee recommend that the directorship of the Corporation ought not to be exempted from disqualification.

Kerala Tourism Development Corporation, Ltd.

16. The Committee note that the non-official directors of Kerala Tourism Development Corporation are entitled to a sitting fee of Rs. 100 for each Board meeting. They are also eligible for daily allowance of Rs. 15 per day for undertaking tours on business of the Corporation, which exceeds the 'compensatory allowance'. Also, the Board of Directors exercise executive and financial powers and are in a position to wield influence. As such, the Committee recommend that the directorship (including chairmanship) of the Corporation ought not to be exempted from disqualification.

Bihar State Warehousing Corporation

17. The Committee note that the non-official members of the Bihar State Warehousing Corporation are entitled to D.A. at the rate of Rs. 10.50 per day for attending the meetings of the Board. They are also entitled to an attendance allowance of Rs. 35 for every meeting. The payment admissible to them thus does not exceed the 'compensatory allowance'. The Committee, however, note that the Board of Directors exercise executive and financial powers and are in a position to wield influence and patronage. As such, the Committee recommend that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Bharat Heavy Plate and Vessels, Ltd.

18. The Committee note that the chairman and non-official directors of the Bharat Heavy Plate and Vessels, Ltd., get an honorarium of Rs. 100 for attending each meeting of the Board of Directors, actual travelling expenses by air or rail (first class or air-conditioned), Rs. 100 as incidental expenses for the first day and Rs. 50 thereafter. The total amount admissible to them thus exceeds the 'compensatory allowance'. Besides, the Board of directors exercise executive and

financial powers. As such, the committee recommend that the directorship of the company (including chairmanship) ought not to be exempted from disqualification.

Triveni Structural, Ltd.

19. The Committee note that the Chairman and non-official directors of Triveni Structural Ltd. are paid a sum of Rs. 100 as remuneration for attending Board meetings at Delhi, and outside Delhi they are paid Rs. 100 for the first day and Rs. 50 per day thereafter. In addition, they are also entitled to actual travelling expenses by air or rail (first class or air-conditioned). Besides, the Board of Directors exercise executive and financial powers. As such, the Committee recommend that the directorship of the Company (including chairmanship) ought not to be exempted from disqualification.

Mining and Allied Machinery Corporation Ltd., Durgapur.

20. The Committee note that the non-official directors of the Mining and Allied Machinery Corporation Ltd. are entitled to a sum of Rs. 100 as remuneration for attending Board meetings at Delhi and outside Delhi is Rs. 100 for the first day and Rs. 50 per day thereafter, which exceeds the 'compensatory allowance'. Besides, the Board of Directors exercise executive and financial powers and are in a position to wield influence and patronage. As such, the Committee recommend that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Cochin Shipyard Limited 

21. The Committee note that the non-official members of Cochin Shipyard Limited are entitled to a remuneration of Rs. 100 for attending each meeting of the Board. In addition, they are paid incidental expenses of the journeys and a fixed sum of Rs. 100 as halting allowance for each subsequent day of the meeting, which exceeds the 'compensatory allowance'. Besides, the Board of Directors exercise executive and financial powers and are in a position to wield influence and patronage. As such, the Committee recommend that the directorship of the company ought not to be exempted from disqualification.

International Airports authority of India

22. The Committee note that the non-official members of the International Airports Authority of India are entitled to a sitting fee of Rs. 100 per day for attending Board meetings. In addition, they

get halting allowance of Rs. 50 per day. The total amount thus admissible to them exceeds the 'compensatory allowance'. Besides, the Authority exercises executive and financial powers and is in a position to wield influence. As such, the Committee recommend that the membership of the Authority ought not to be exempted from disqualification.

23. In regard to the bodies specified in Appendix I, the Committee note that the non-official members thereof either do not get any T.A.| D.A., or the amount of T.A.|D.A. admissible to them is less than the 'compensatory allowance.' Besides, the functions of these bodies are mainly advisory in nature. As such, the Committee recommend that the membership of these bodies ought to be exempted from disqualification.

NEW DELHI;
February 28, 1974.

S. B. P. PATTABHI
RAMA RAO
Chairman,
Joint Committee on Offices of Profit.

APPENDIX I

(Vide para 23 of the Report)

Committees, Boards, Corporations, etc., whose Chairmanship, Secretaryship or Membership ought to be exempted from disqualification.

UNDER CENTRAL GOVERNMENT

1. Development Council for Automobiles, Automobile Ancillaries Transport Vehicle Industries, Tractors and Earth Moving Equipment and internal Combustion Engines.
2. Development Council for Heavy Electrical Industries.
3. Indian Cotton Development Council.
4. Indian Oilseeds Development Council.
5. Technology Development Council.
6. The National Advisory Committee on Electronics.
7. Advertising Committee on Small and Medium Newspapers.

UNDER STATE GOVERNMENTS

Bihar

8. Advisory Committee to ensure the maximum and the most efficient utilization of Irrigational resources.

Gujarat

9. Ahmedabad City Civil Supplies Advisory Committee.
10. Sales-tax Advisory Committee.
11. Spirituous Medicinal Preparations (Tax Concession) Advisory Committee.

Haryana

12. District Loan Advisory Committee.

Himachal Pradesh

13. Export Promotion Advisory Committee at the State Level.
14. District Committee on Employment attached to Employment Exchange, Mandi.

15. Sub-Committee of the National Council for Training in Vocational Trades in Himachal Pradesh.

Kerala

16. Taluk Land Assignment Committee.
17. District Land Assignment Committees.

UNDER UNION TERRITORIES

Mizoram

18. District Development Boards for the districts of Aizal, Lunglei and Chhimtupui, Mizoram.

Pondicherry

19. State Level Committee for industry for the Union Territory of Pondicherry.
20. Harijan Welfare Advisory Board for the Welfare of Scheduled Castes and Backward Classes.
21. Advisory Committee for the Observation Home and Special School, Ariankuppam.

APPENDIX II

(Vide para 2 of the Report)

MINUTES OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

I

1

Twenty-Second Sitting

The Committee sat on Friday, the 1st February, 1974 from 16.00 to 17.00 hours.

PRESENT

Shri S. B. P. Pattabhi Rama Rao—*Chairman*

MEMBERS

Lok Sabha

2. Shri Jagannathrao Joshi
3. Shri Ramavatar Shastri

Rajya Sabha

4. Shri S. A. Khaja Mohideen
5. Shri Sanda Narayanappa
6. Shri Venigalla Satyanarayana
7. Shri Yogendra Sharma

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee took up for consideration memoranda Nos. 195—231 relating to Committees|Boards|Corporations, etc. constituted by the Central|State Governments.

Gujarat Khadi and Village Industries Board

3. The Committee noted that the Chairman of the Gujarat Khadi and Village Industries Board got Rs. 1,000 per mensem as honorarium and motor car allowance of Rs. 250 per mensem. He was also entitled to get D.A. and T.A. as per Bombay Civil Service Rules. The Committee further noted that the non-official members of the Board were entitled to get Rs. 400 per mensem as honorarium and

also T.A. and D.A. as per Bombay Civil Service Rules. The hono-
rarium to which both the Chairman and other non-official members
were entitled was thus a payment other than compensatory allow-
ance, as defined in section 2(a) of the Parliament (Prevention of
Disqualification) Act, 1959. The Committee also noted that the
Board exercised executive and financial powers. As such, the Com-
mittee recommended that the membership of the Board (including
chairmanship) ought not to be exempted from disqualification.

Gujarat Electricity Board

4. The Committee noted that the Chairman and other members
of the Gujarat Electricity Board were entitled to get Rs. 100 every
day for attending the meetings of the Board which exceeded the
compensatory allowance. Besides, the Board exercised executive and
financial powers. As such, the Committee recommended that the
membership of the Board ought not to be exempted from dis-
qualification.

Board of Directors of the Gujarat State Financial Corporation

5. The Committee noted that the non-official Directors of the
Gujarat State Financial Corporation were entitled to a sitting fee
of Rs. 50 for a Board's meeting and a halting allowance of Rs. 25
per day. In addition, they were also entitled to T.A. and D.A. at
the rates admissible to Grade I officers of the State Government.
The total amount thus admissible to non-official members might
exceed the compensatory allowance. The Committee further noted
that the Board exercised executive and financial powers and was in
a position to wield influence. As such, the Committee recommend-
ed that the directorship of the Corporation (including chairmanship)
ought not to be exempted from disqualification.

Board of Directors of the Gujarat State Textile Corporation, Ltd..

6. The Committee noted that the non-official Directors of the
Gujarat State Textile Corporation Ltd. were entitled to a sitting
fee of Rs. 50 for attending the Board's meetings. They were also
entitled to halting charges at the rate of Rs. 35 per day which ex-
ceeded the compensatory allowance. The Committee also noted that
the Board exercised executive and financial powers and was in a
position to wield influence. As such, the Committee recommended
that the directorship of the Corporation ought not to be exempted
from disqualification.

Gujarat Industrial Development Corporation

7. The Committee noted that the non-official members of the Gujarat Industrial Development Corporation were entitled to Rs. 60 as incidental charges for halt, in addition to the actual fare of air-rail journey. The amount thus admissible to them exceeded the compensatory allowance. Also, the Corporation exercised executive and financial powers. As such, the Committee recommended that the membership of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Gujarat Agro-Industries Corporation

8. The Committee noted that the payment admissible to non-official directors of the Gujarat Agro-Industries Corporation exceeded the compensatory allowance as they were entitled to get Rs. 100 per day for a Board's meeting. Besides, the Committee had observed earlier *vide* para 14 of their Second Report (Fifth Lok Sabha) that the Board of Directors of Public Undertakings, by and large, enjoyed executive and financial powers and therefore, the directorship of the public undertakings, as a class, should disqualify. The Committee, therefore, recommended that the directorship of the above Corporation (including chairmanship) ought also not to be exempted from disqualification.

Board of Directors of the Kerala Fisheries Corporation, Ltd.

9. The Committee noted that the chairman of the Board of Directors of the Kerala Fisheries Corporation Ltd. was entitled to an honorarium of Rs. 500 per month. The Committee further noted that other non-official directors were entitled to a sitting fee of Rs. 75. The payment admissible to the Chairman and non-official directors thus exceeded the compensatory allowance. Also, the Board of Directors exercised executive and financial powers and was in a position to wield influence. As such, the Committee recommended that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Board of Directors of the Plantation Corporation of Kerala, Ltd.

10. The Committee noted that the Chairman of the Plantation Corporation of Kerala was paid Rs. 500 p.m. as honorarium. The non-official directors were entitled to Rs. 100 as sitting fee. In addition, they were entitled to actual expenses not exceeding Rs. 50 per day in connection with the business of the Corporation. The payment admissible to non-official directors thus exceeded the compensatory allowance. The Committee also noted that the Board of

Directors exercised executive and financial powers. As such, the Committee recommended that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

Kerala State Small Industries Corporation, Ltd.

11. The Committee noted that the non-official directors of the Kerala State Small Industries Corporation were entitled to a sitting fee of Rs. 75 for a Board's meeting in addition to T.A. as applicable to the officers in I Grade in the service of the Kerala Government. Additional remuneration could also be paid to anyone or more of the directors for extra or special services rendered by him or them. The payment admissible to the non-official directors, thus exceeded the compensatory allowance. Besides, the Board of Directors exercised executive and financial powers. As such, the Committee recommended that the directorship of the Corporation ought not to be exempted from disqualification.

Kerala Tourism Development Corporation, Ltd.

12. The Committee noted that the non-official directors of Kerala Tourism Development Corporation were entitled to a sitting fee of Rs. 100 for each Board meeting. They were also eligible for daily allowance of Rs. 15 per day for undertaking tours on business of the Corporation, which exceeded the compensatory allowance. Also, the Board of Directors exercised executive and financial powers and was in a position to wield influence. As such, the Committee recommended that the directorship (including chairmanship) of the Corporation ought not to be exempted from disqualification.

Bihar State Warehousing Corporation

13. The Committee noted that the non-official members of the Bihar State Warehousing Corporation were entitled to D.A. at the rate of Rs. 10.50 per day for attending the meetings of the Board. They were also entitled to an attendance allowance of Rs. 35 for every meeting. The payment admissible to them thus did not exceed the compensatory allowance. The Committee, however, noted that the Board of Directors exercised executive and financial powers and were in a position to wield influence and patronage. As such, the Committee recommended that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

*Bharat Heavy Plate and Vessels, Ltd.
(Ministry of Heavy Industry)*

14. The Committee noted that the chairman and non-official directors of the Company got an honorarium of Rs. 100 for attending each meeting of the Board of Directors, actual travelling expenses by air or rail (first class or air-conditioned), Rs. 100 as incidental expenses for the first day and Rs. 50 thereafter. The total amount admissible to them thus exceeded the compensatory allowance. Besides, the board of directors exercised executive and financial powers. As such the Committee recommended that the directorship of the company (including chairmanship) ought not to be exempted from disqualification.

Triveni Structurals, Ltd. (Ministry of Heavy Industry)

15. The Committee noted that the Chairman and non-official directors of Triveni Structurals, Ltd. were paid a sum of Rs. 100 as remuneration for attending Board meetings at Delhi and outside Delhi they were paid Rs. 100 for the first day and Rs. 50 per day thereafter. In addition, they were also entitled to actual travelling expenses by air or rail (first class or air-conditioned). Besides, the Board of Directors exercised executive and financial powers. As such, the Committee recommended that the directorship of the Company (including chairmanship) ought not to be exempted from disqualification.

*Mining and Allied Machinery Corporation, Ltd., Durgapur
(Ministry of Heavy Industry)*

16. The Committee noted that the non-official directors of the Mining and Allied Machinery Corporation, Ltd. were entitled to a sum of Rs. 100 as remuneration for attending Board meetings at Delhi and outside Delhi Rs. 100 for the first day and Rs. 50 per day thereafter, which exceeded the compensatory allowance. Besides, the Board of Directors exercised executive and financial powers and was in a position to wield influence and patronage. As such, the Committee recommended that the directorship of the Corporation (including chairmanship) ought not to be exempted from disqualification.

✓ *Cochin Shipyard Limited
(Ministry of Shipping and Transport)*

17. The Committee noted that the non-official members of Cochin Shipyard Limited were entitled to a remuneration of Rs. 100 for attending each meeting of the Board. In addition, they were paid incidental expenses of the journeys and a fixed sum of Rs. 100 as

halting allowance for each subsequent day of the meeting, which exceeded the compensatory allowance. Besides, the Board of Directors exercised executive and financial powers and were in a position to wield influence and patronage. As such, the Committee recommended that the directorship of the company ought not to be exempted from disqualification.

*International Airports Authority of India
(Ministry of Tourism and Civil Aviation)*

18. The Committee noted that the non-official members of the International Airports Authority of India were entitled to a sitting fee of Rs. 100 per day for attending Board meetings. In addition, they got halting allowance of Rs. 50 per day. The total amount thus admissible to them exceeded the compensatory allowance. Besides, the Authority exercised executive and financial powers and was in a position to wield influence. As such, the Committee recommended that the membership of the Authority ought not to be exempted from disqualification.

19. In regard to the following bodies, the Committee noted that the non-official members thereof either did not get any T.A./D.A. etc. or the amount of T.A./D.A. admissible to them was less than the compensatory allowance. Besides, the functions of these bodies were mainly advisory in nature. As such, the Committee recommended that the membership of these bodies ought to be exempted from disqualification:—

- (1) Ahmedabad City Civil Supplies Advisory Committee (Gujarat).
- (2) Sales-tax Advisory Committee (Gujarat).
- (3) Spirituous Medicinal Preparations (Tax Concession) Advisory Committee (Gujarat).
- (4) Export Promotion Advisory Committee at the State-level (Himachal Pradesh).
- (5) District Committee on Employment attached to Employment Exchange, Mandi (Himachal Pradesh).
- (6) Sub-Committee of the National Council for Training in Vocational Trades in Himachal Pradesh.
- (7) Taluk Land Assignment Committee (Kerala).
- (8) District Land Assignment Committees (Kerala).
- (9) District Loan Advisory Committee (Haryana).

- (10) Advisory Committee to ensure the maximum and the most efficient utilization of Irrigational resources (Bihar).
- (11) Development Council for Automobiles, Automobile Ancillaries Transport Vehicle Industries, Tractors and Earth Moving Equipment and Internal Combustion Engines (Ministry of Heavy Industry).
- (12) Development Council for Heavy Electrical Industries (Ministry of Heavy Industry).
- (13) Indian Cotton Development Council (Ministry of Agriculture).
- (14) Indian Oilseeds Development Council (Ministry of Agriculture).
- (15) Technology Development Council (Department of Electronics).
- (16) The National Advisory Committee on Electronics (Department of Electronics).
- (17) Advertising Committee on Small and Medium Newspapers (Ministry of Information and Broadcasting).
- (18) State Level Committee for industry for the Union Territory of Pondicherry.
- (19) Harijan Welfare Advisory Board for the welfare of Scheduled Castes and Backward Classes. (Union Territory of Pondicherry).
- (20) Advisory Committee for the Observation Home and Special School, Ariankuppam (Union Territory of Pondicherry).
- (21) District Development Boards for the districts of Aizawl, Lunglei and Chhimtupui, Mizoram.

20. The Committee then adjourned to meet again on Thursday, the 28th February, 1974 at 10.30 hours to consider their draft Report.

II

Twenty-third Sitting

The Committee sat on Thursday, the 28th February, 1974 from 10.30 to 11.00 hours.

PRESENT

Shri S. B. P. Pattabhi Rama Rao—Chairman.

MEMBERS

Lok Sabha

2. Shri Jagannathrao Joshi

3. Shri Pratap Singh
4. Shri Ramavtar Shastri

Rajya Sabha

5. Shri Yogendra Sharma.

SECRETARIAT

Shri H. G. Paranjpe—*Deputy Secretary.*

2. The Committee considered their draft Eighth Report and adopted it.

3. The Committee decided that the Report might be presented to Lok Sabha on the 5th March, 1974 and laid on the Table of Rajya Sabha on the same day.

4. The Committee authorised the Chairman and, in his absence, Shri Jagannathrao Joshi to present the report to Lok Sabha on their behalf.

5. The Committee authorised Shri Yogendra Sharma and, in his absence, Shri Sanda Narayanappa to lay the Report on the Table of Rajya Sabha.

6. The Committee then adjourned to meet again at 10.00 hours on Wednesday, the 20th March, 1974.
